

**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
LOGISTIC LINKAGE INDIA PRIVATE LIMITED**

| <b>RELEVANT PARTICULARS</b> |                                                                                                                                       |                                                                                                                                                   |
|-----------------------------|---------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                          | Name of corporate debtor                                                                                                              | LOGISTIC LINKAGE INDIA PRIVATE LIMITED                                                                                                            |
| 2.                          | Date of incorporation of corporate debtor                                                                                             | 11/05/1999                                                                                                                                        |
| 3.                          | Authority under which corporate debtor is incorporated / registered                                                                   | RoC-Delhi                                                                                                                                         |
| 4.                          | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U63090DL1999PTC099706                                                                                                                             |
| 5.                          | Address of the registered office and principal office (if any) of corporate debtor                                                    | FLAT NO -109, PLOT NO -4, 1ST FLOOR NATIONAL ARCADE, GHAZIPUR, DELHI - 110096                                                                     |
| 6.                          | Insolvency commencement date in respect of corporate debtor                                                                           | 17/05/2022                                                                                                                                        |
| 7.                          | Estimated date of closure of insolvency resolution process                                                                            | 13/11/2022 i.e. 180 days from insolvency commencement date                                                                                        |
| 8.                          | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Ashok Kriplani<br>Registration No.: IBBI/IPA-003/IP-N00009/2016-17/10071                                                                          |
| 9.                          | Address and e-mail of the interim resolution professional, as registered with the Board                                               | 10/18, First Floor, Old Rajinder Nagar, New Delhi—110,060.<br>Email: ashok.kriplani1956@gmail.com                                                 |
| 10.                         | Address and e-mail to be used for correspondence with the interim resolution professional                                             | <b>17/13, Ground Floor, Old Rajinder Nagar, New Delhi—110060.</b><br>E-mail: <a href="mailto:logisticcirp@gmail.com">logisticcirp@gmail.com</a> , |
| 11.                         | Last date for submission of claims                                                                                                    | 31/05/2022                                                                                                                                        |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | N/a, as on date.                                                                                                                                  |
| 13.                         | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | N/a as on date                                                                                                                                    |
| 14.                         | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | (a) Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a><br>(b) N/a                               |

Notice is hereby given that the National Company Law Tribunal, Delhi, Bench No.II has ordered the commencement of a corporate insolvency resolution process of the **LOGISTIC LINKAGE INDIA PRIVATE LIMITED** on **17/05/2022**.

The creditors of **LOGISTIC LINKAGE INDIA PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 31/05/2022 to the interim resolution professional **at the address mentioned against entry No. 10**.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Notice is hereby further given that banks/financial institutions of **LOGISTIC LINKAGE INDIA PRIVATE LIMITED** are requested not to debit any amount from the bank accounts of **LOGISTIC LINKAGE INDIA PRIVATE LIMITED** without prior authorisation of interim resolution professional and if any amount is deducted on or after 17/05/2022, that amount shall be reversed immediately.

Notice is hereby also given that officers and managers of **LOGISTIC LINKAGE INDIA PRIVATE LIMITED** to report to the Interim Resolution Professional, henceforth and immediately.

Name and Signature of Interim Resolution Professional  
Date and Place

: Ashok Kriplani  
: 19/05/2022, Delhi